

Development Task Force, however, permits controlled collection of grass etc. by the local population for their cattle.

[English]

Irregularities in Slum Wing

912. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 4517 dated December 18, 1991 regarding irregularities in slum wing of DDA and state

(a) whether the Government of Delhi has since examined the matter;

(b) if so, the outcome thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : (a) to (c) The Government of NCT of Delhi (GNCTD) have reported that in April-June, 1991 it ordered a Special Audit on the Working of the Slum Wing of the DDA (now transferred to MCD). The Audit Report has highlighted lapses on the part of the Slum Wing. The Audit Report and the observations of the Central Vigilance Commission thereon have been sent to the Anti Corruption Department of GNCTD for conducting an enquiry and fixing responsibility.

Out of Turn Allotment

913. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to refer to the answer given to Unstarred Question No. 2002 dated August 14, 1995 regarding out of turn allotment of Government accommodation and state

(a) whether the information has since been collected to parts (b) to (d)

(b) if so, the details thereof and the action taken by the Government thereon; and

(c) whether the Supreme Court finally disposed of the public litigation case in this behalf and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : (a) to (c) Yes, Sir. As per the information available, there were 391 persons who were unauthorised occupants as on 31.5.95. This list was also filed before the Supreme Court.

The Public Interest Litigation is still before the Hon'ble Supreme Court and the final verdict of the Supreme Court is awaited.

The Position of the action taken on the unauthorised occupants is as follows :

(i) Houses vacated/evicted	330
(ii) Houses regularised as they were covered under the policy	16
(iii) Proceedings withdrawn	34
Total	380

The details of the remaining cases are given in the Statement attached.

STATEMENT

Name and quarter No	Remarks
1	2

Type-III

(i) O.P. Jaiswal S-V/454, M B Rd	These are the cases where wards/sons of the retired employees had requested for regularisation of the houses in their names as per the rules.
(ii) Banarsi Dass 12/195, Lodi Colony.	Since in both these cases the condition laid down in the rules was not covered the case has been rejected. In the case of Shri O.P. Jaiswal the eviction proceedings have been initiated and in the case of Shri Banarasi Dass, the ex-allottee has filed a petition in the Supreme Court against the decision of the Directorate of Estates.
(iii) Javed Siraj S-II/151, Sadiq Nagar	Shri Javed Siraj has filed an affidavit in the Supreme Court of India with the prayer that since he has been reposted back in Delhi and is working in an eligible office, the accommodation may be regularised. The application/affidavit filed by Shri Javed Siraj in the Supreme Court has not been disposed of as yet.
(iv) Jai Narain 12/141, Dev Nagar.	Shri Jai Narain has filed a petition in CAT against the eviction proceedings started by the Directorate of Estates in view of the fact that at one